| 26 | 8 Written A | Written Answers | | [RAJYA SABHA] | | | to Unstarred Questions | | | |
|-----|------------------|-----------------|-------------------|---------------|-------|--------|------------------------|-------|--------|--|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | |
| 6. | Kawardha (suppl) | NHPC | 10 Mar 11 | 56 | 195 | 7021 | 4 | 49 | 3171 | |
| 7. | Durg (suppl) | NHPC | 10 Mar 11 | 0 | 207 | 5249 | 0 | 366 | 3178 | |
| 8. | Bilaspur | NTPC | 6 Jul 08 | 0 | 1541 | 114929 | 0 | 968 | 114929 | |
| 9. | Korba | NTPC | 6 Jul 08 | 15 | 592 | 38658 | 15 | 592 | 35658 | |
| 10. | Raigarh | NTPC | 18 Sep 08 | 22 | 1403 | 56286 | 22 | 554 | 41613 | |
| 11. | Dantewada | CSPDCL | 5 Mar 10 | 85 | 839 | 54909 | 85 | 118 | 14175 | |
| 12. | Bastar | CSPDCL | 5 Mar 10 | 703 | 575 | 126215 | 118 | 158 | 14877 | |
| 13. | . Sarguja | PGCIL | 9 Nov 09 | 620 | 1062 | 142050 | 580 | 90 | 62145 | |
| 14. | Jashpur Nagar | | Yet to be awarded | 44 | 636 | 60763 | | | | |
| 15. | Korea | | | 82 | 441 | 26571 | | | | |
| | Total | | | 1646 | 13686 | 772943 | 843 | 7848 | 419564 | |
| | Grand Total | | | 1702 | 1636 | 903301 | 899 | 10529 | 549922 | |

UEV = un-electrified villages

EV = electrified villages

BPL = Below Poverty Line

Power Allocation to Kerala

3378. DR. T.N. SEEMA: Will the Minister of POWER be pleased to state:

- (a) the total allocation of power from Central pool to Kerala;
- (b) whether any cut was imposed in the share of the State during the last one year;
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) The total allocation of power from Central Generating Stations to Kerala is 1,726 MW.

(b) and (c) The allocations of power from Central Generating Stations (CGSs) is made in two parts, namely firm share (85%) and unallocated power (15%). The firm share once allocated is generally not changed unless surrendered by the beneficiary or it is not able to pay requisite dues to CPSUs. The unallocated power, available at the

disposal of the Government, is reviewed and revised to meet the urgent and overall requirements of power of the States/UTs. The unallocated power allocated to the States/UTs, therefore, undergoes upward as well as downward revision. The following changes were made in the allocation of power to Kerala from the CGSs in 2011 and 2012:

- * Additional allocation of 100 MW from unallocated of CGSs of Southern Region in February, 2011.
- * Reduction of 50 MW allocation from unallocated power of CGSs of Southern Region in September, 2011.
- * Increase of 135 MW in allocation from NTPC Stations of Eastern Region for pooling with Kayamkulam power in December, 2011.
- * Increase of 50 MW each in allocation by re-allocation of firm share surrendered by Delhi in Indira Gandhi STPS in March and April, 2012 respectively.

Dues of Private Power Projects

3379. DR. JANARDHAN WAGHMARE : Will the Minister of POWER be pleased to state :

- (a) whether several power projects promoted by private sector companies have defaulted in their dues to state-owned electricity sector lenders, Power Finance Corporation (PFC) and Rural Electrification Corporation (REC);
 - (b) if so, the details thereof;
- (c) whether defaults by private sector companies to PFC and REC have a cascading impact on the financial health of Government companies; and
- (d) if so, the steps Government proposes to take against the defaulting private sector companies?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) A few power projects promoted by private sector companies have defaulted in their dues to Power Finance Corporation (PFC) and Rural Electrification Corporation (REC). Details are given in the Statement (*See* below).

- (c) The default by the private companies do not have any significant impact on financial health of PFC and REC presently and it did not result in any cascading effect.
- (d) PFC and REC take action against the defaulting private sector companies as per the loan agreement with them.